

COIR INDUSTRY (FIRST AMDT.) RULES,
1976

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI A. P. SHARMA): I beg to lay on the Table a copy of the Coir Industry (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1122 in Gazette of India dated the 31st July, 1976, under sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-11434/76].

BORDER SECURITY FORCE LEAVE (FIRST AMDT.) RULES, 1976 AND NOTIFICATION UNDER CENTRAL INDUSTRIAL SECURITY FORCE ACT, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table—

(1) A copy of the Border Security Force Leave (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1302 in Gazette of India dated the 11th September, 1976, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT-11435/76].

(2) A copy of Notification No. G.S.R. 1371 published in Gazette of India dated the 25th September, 1976 containing corrigendum to the English version of Notification No. G.S.R. 861 dated the 19th June, 1976, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-11436/76].

REPORT (1970) OF TARIFF COMMISSION ON PRICE STRUCTURE OF MAN-MADE FIBRE INDUSTRY AND COFFEE (AMDT.) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

(1) A copy of the Report (1970) (Hindi version) of the Tariff Commission on the Price Structure of Man-made Fibre Industry—Viscose and Acetate Filament Yarn and Staple Fibre. [Placed in Library. See No. LT-11437/76].

(2) A copy of the Coffee (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1192 in Gazette of India dated the 14th August, 1976, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-11438/76].

ACCOUNTS OF I. I. T., KANPUR AND MADRAS FOR 1973-74 AND 1974-75 RESPECTIVELY, ANNUAL REPORTS OF TECHNICAL TEACHERS' TRAINING INSTITUTES (NORTHERN REGION) CHANDIGARH AND (SOUTHERN REGION), MADRAS, NATIONAL BOOK TRUST, I. I. T., KHARAGPUR AND RAJA RAMMOHAN ROY LIBRARY FOUNDATION, CALCUTTA FOR 1975-76

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi version) under sub-section (4) of section 23 of the Institute of Technology Act, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1973-74 along with the Audit Report thereon.

(ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1974-75 along with the Audit Report thereon. [Placed in Library. See No. LT-11439/76].

(2) A copy each of the following Reports (Hindi and English versions):—

(i) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1975-76.

(ii) Annual Report of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1975-76. [Placed in Library. See No. LT-11440/76].

(3) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1975-76. [Placed in Library. See No. LT-11441/76].

(4) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1975-76.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report. [Placed in Library. See No. LT-11442/76].

(5) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta for the year 1975-76. [Placed in Library. See No. LT-11443/76].

11.01 hrs.

CONSTITUTION (FORTY-FOURTH AMENDMENT) BILL—contd.

Clause 8—(Insertion of new article 39A—Equal justice and free legal aid)

MR. SPEAKER: Now the House will take up the clause-by-clause consideration of the Constitution (Forty-fourth) Amendment Bill.

We are on clause 8.

Mr. Nimbalkar to continue. He will now conclude as he has already taken ten minutes.

SHRI NIMBALKAR (Kolhapur): I think you have read my amendment. It is a very important one.

MR. SPEAKER: All amendments are important.

SHRI NIMBALKAR: First of all I was wrongly reported in the English version over the All India Radio last night that I had not moved my amendment to clause 2. Actually I had moved my amendment and I want to say that it should be corrected.

श्री निंबाल्कार विषय (मोतीहारी) :
अध्यक्ष महोदय, कल मैं ने आप के सामने
अपना एमेंडमेंट बाजबता मूव किया, उस
पर बोला और मिनिस्टर साहब ने जवाब
दिया, लेकिन उस के बारे में भी रेडियो
पर कहा गया कि मैं ने एमेंडमेंट मूव नहीं
किया। यह सरकार की मशीनरी की
हालत है।

श्री शंकर दयाल सिंह (चतरा) :
मूझे खुशी है कि मेरे बारे में बिल्कुल सही
कहा गया।

SHRI NIMBALKAR: The question is that it is felt that this amendment which I have brought is, on principle and on the ideal which made me to bring it, good but whether it should be included in the Directive Principles. My question is: What is this Bill then for? Is it only to acquire for ourselves blanket powers over the Fundamental Rights. If it was for that, then why all this camouflage, saying that this is in order to implement socialism and to bring about development in this country? So, all this is then something which is not going to convince us. We are very much interested in